

1	2	3	4	5
02. Fertiliser and Chemicals Travancore Limited (FACT)		76.76	61.78	50.25
03. Rashtriya Chemicals & Fertilizers Limited (RCF)		74.33	76.88	174.39
04. Paradeep Phosphate Ltd. (PPL)		02.22	(-)60.63	(-)110.29
05. Madras Fertilizers Limited (MFL)		21.07	12.10	(-)60.77
06. Pyrites, Phosphates & Chemicals Limited (PPCL)		(-)00.65	(-)08.28	(-)14.78
07. Fertilizer Corporation of India, (FCI)		(-)471.31	(-)538.02	(-)696.59
08. Hindustan Fertilizers Corporation Limited; (HFC)		(-)474.41	(-)532.64	(-)580.70
09. Projects & Development India Limited (PDIL)		22.52	31.81	06.90

Three of the Public Sector Undertakings of the Fertilizer Sector, namely, HFC, FCI & PDIL were declared sick in the year 1992 by the Board for Industrial & Financial Reconstruction (BIFR) under the provisions of the Sick Industrial Companies (Special Provision) Act, 1985.

(e) to (h) Under the rehabilitation scheme of PDIL, which was approved by the BIFR on 01.07.1997, support from National Renewal Fund amounting to Rs. 13.93 crore has been provided for implementation of Voluntary Retirement Scheme to facilitate rationalisation of PDIL's surplus manpower. Reliefs/concessions have also been accorded by way of conversion of non-plan loan into cumulative preference shares and write off of accumulated/penal interest, interest holiday and repayment moratorium in respect of Government of India loans. During 1997-98, PDIL has also been extended budgetary support of Rs. 6 crore towards plan schemes and contribution to research and development. These measures have contributed to the recovery of PDIL.

The rehabilitation schemes of HFC and FCI are yet to be finalised for submission to the BIFR. However, the Government has decided to revamp the Namrup Units of HFC.

Within the constraints of budgetary resources, Government has been providing support to the sick fertilizer PSUs

to enable them to meet their working capital requirements and critical capital expenditure. During the last three years, the budgetary support extended to these undertakings has been as follows :-

(Rs./Crore)			
Name of PSUs	1995-96	1996-97	1997-98
HFC	108.60	152.34	184.34
FCI	217.60	316.00	318.15
PDIL	4.50	5.10	6.00

The revival or otherwise of HFC and FCI will depend on the decision of the BIFR, a quasi-judicial authority set up under the Sick Industrial Companies (Special Provision) Act, 1985. The Government has also received the recommendations of the Disinvestment Commission in regard to disinvestment of Government equity in MFL, PPCL, NFL and FACT and a decision in principle has been taken in regard to disinvestment of 50% of the equity of MFL in favour of a strategic partner.

Talks With ISSAC Muviah

*101. SHRI INDRAJIT GUPTA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the former Government had initiated talks with the ISSAC Muviah faction of the National Socialist Council of Nagaland;

(b) if so, whether the Government have taken any steps to continue the process; and

(c) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) Yes, Sir.

(b) Yes, Sir.

(c) Does not arise.

[Translation]

Shortage of Urea

873. SHRIMATI KAMAL RANI : Will the Minister of CHEMICALS AND FERTILISERS be pleased to state :

(a) whether the Government are aware of the shortage of urea in Uttar Pradesh;

(b) if so, the reasons therefor;

(c) whether the State Government has been continuously requesting the Union Government to supply additional quota of urea since 1990;